evaluating it. These classifications and zoning will be done according to the requirements.' We are trying to work out a model through the Central Institute of Fisheries Technology in Cochin, a model of an intermediate- boat of around 15 metre length, which can fish in this intermediate zone and catch fish.

Dr. Gopalrao Vithalrao Patil had also brought in these points. But I think I have covered all of these. He talked about the disease in aquaculture farms. Yes, there was an incidence and it has now been tackled. Regarding establishment of universities and research centres, there is a proposal. We are working out a joint proposal with FAO to set up an in'itute and there are certain other proposals also. In Lucknow we are having one for conserving the genetic material of fish. It will be one of the largest gene banks in the world to conserve the fish genetic material. So far as the involvement of various Ministries, their overlapping and functioning at cross purposes is concerned, there is no such situation now. Since 1997, the E>epartment of Deep Sea Fishing has been transferred to the Ministry of Agriculture. Now, the Ministry of Food Processing is not involved in it. So far as APED A or MPEDA are concerned, they are for exports and deep sea fishing. The Agriculture Ministry is in full charge and we are in the full knowledge of all the phenomena and dimensions of die problem. With this perspective I think we are likely to work out a policy which has been in a shambles since the rescinding of the earlier policy. There is an urgent need to come out with a policy, particularly in view of the otent threat which is being posed by Pakistan's agreement with the American company. We have got to think about that because around one million catch, which we are not tapping, is a big loss to the nation and then there are also security and other complications.

SHRI NILOTPAL BASU: But you are not being proactive. You are reactive.

SHRI SOM PAL: I am saying I am being proactive. Earlier all of you wanted a ban. So, I am being proactive. Rathe/i you have been reactive that there should be a ban. It is the other way round.

## MESSAGE FROM THE LOK SABHA

## The Interest on Delayd Payments to Small Scale and Ancillary Industrial Undertakings Amendment Bill, 1998

SECRETARY-GENERAL: Sir, I have report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings' (Amendment) Bin. 1998, as passed by Lok Sabha at its sitting held on the 29th July, 1998."

Sir, I lay the bill on the Table.

## HALF AN HOUR DISCUSSION

ON Points Arising out of Answer to Starred Question No. 422 given on 16th July, 1998, RE. Growth of Fisheries Wealth (Contd.)

SHRI S. NIRAIKULATHAN (Tamil Nadu): Mr. Vice-Chairntan, Sir, first of all I thank you for giving me this opportunity to speak on the problems of fishermen and also fisheries development. I wish to say a few words about the miserable conditions in which they live. The fishermen live in hutments, under thatched roof on the seashore. When heavy rains and storm lash the coastal areas, the thatched huts of the fishermen are damaged and 'washed away. Then they stand aghast and hapless without a roof over their heads. Having realised the pathetic plight of these fishermen, Dr. M.G.R., the political mentor of our

leader and Goddess of our hearts, Dr. Puratchi Thalaivi observed:

The translation goes thus:

\*He created us on earth Made us live on the sea; Our house is the Ocean And the Moon our light; Our life may go on, Or end abruptly This is our fate, our life.

This is how our leader expressed the kind of life fishermen lead.

THE VICE-CHAIRMAN (SHRI SANATAN BIST): What is your Question? You have to put your question.

SHRI S. NIRAIKULATHAN: I am coming to that. But I feel it my duty to speak about their problems.

Sir, because of the conditions they live in, the Government is duty bound to mitigate their problems. When our leader Dr. Puratchi Thalaivi was the Chief Minister of Tamil Nadu, a law was enacted to regulate prawn culture for the first time in India. Later, the Union Government also brought a legislation on those lines with some changes and that has been passed by the Rajya Sabha. I appeal to the Hon'ble Minister to get it passed in Lok Sabha as well.

Sir, prawn culture has been going on along the coastal areas of Tamil Nadu for years. But the Tamil Nadu police are troubling the fishermen. In Nagapattinam area of Tamil Nadu, fabricated cases have been booked by the police on 50 fishermen, and the police people are chasing them even now. I demand protection for these innocent fishermen.

Fishermen of Tamil Nadu are unable to venture into the sea for fishing because of the atrocities of Srilankan Navy. With a sense or paralysing calamity I say that, our fishermen are being killed regularly by the Srilankan Navy. Our appeals to protect them have fallen on deaf ears.

English translation of the speech delivbred in Tamil.

Now, Red Sea is not the one near Egypt. Red sea could be seen across Palk Strait in Bay of Bengal, because the sea has turned red there due to the blood flowing out of the bodies of our fishermen fired upon and killed by the Srilankan Navy. I make a forceful demand through this House to protect the lives of our fishermen.

Mr. Vice-Chairman, Sir, fishing should be modernised to increase the catche and to provide useful information to fishermen. Fishermen should be provided diesel at subsidised rate for the use in their motorised fishing boats. Government should provide processing and cold storage facilities to fishermen enabling them to preserve and sell their catche at competitive rates. They live in such misery that most often they starve without food and water. I would appreciate if the Government comes forward to give them loan and subsidy for buying fishing boats. Government should also construct berths on the shore for safe keep of the boats. Fishermen should be provided all the basic amenities like, drinking water, education, free health, dwelling units and connecting roads. I also appeal to the Hon'ble Minister to construct light houses afer every. 10 kms. I hope the Hon'ble Minister will consider my demands favourably. Thank you.

SHRI JOHN F. FERNANDeS: Mr. Vice-Chairman, Sir, we are talking about growth of fisheries wealth. Many of my friends havA raised some contentious issues. I happened to be a member of the Murari Committee which gave this ruling. The Report of this Committee was submitted in November 1995. In December 1995, I happened to be at the United Nations where our country was a party to the signing of the laws of the seas. This is an international agreement. Sir, we are getting globalised. This law states that fisheries wealth does not belong to a particular country, and, it belongs to everybody internationally. That is why the hon. Minister mentioned about Forbes & Company which is an

American company. Sir, Pakistan has signed an agreement with this company. When we are getting globalised, when we are liberalising our economy, we have to rethink about it. If a small country like Pakistan has signed an agreement, I do not think they are going to violate any international laws. So, we have to reconsider all that we have done in the past. Sir, in the coastal areas, including my State of Goa, they have the breeding season. There are disputes among the

States because there is a ban imposed in Kerala and Maharashtra and the trawlers come to other areas like Karnataka and Goa. So, this is the problem which leads to inter-State rivalry. Sir, this is an area where the Central Government can come into play. I think the Central Government should be an arbitrator to see that all these States are brought together and an agreement is signed among all of them. I think here the moderator should be the Central Government. I do not think they can shirk their responsibility. They cannot run away from their responsibility because the international boundaries up to 12 nautical miles are within the jurisdiction of the Central Government. The States do not have much say in this regad. Sir, we talk of aquacutlure. We know that tenancy laws are in force so that the agricultural tenants are protected. But, this law is being used to subvert the tenancy and evict the tenants. I think the hon. Minister is giving attention to me. The landlords are breaching the bunds and permitting the sea water to come in the green paddy fields in order to evict the agricultural tenants because the ownership lies with the landlords. I would like to know whether an aquaculture authority will be created so that the problems that I have raised are brought under its jurisdiction. I would also like to know whether this authority will be a quasi-judicial one so that aggrieved people can afiproach it for redressal of their grievances. Sir, we know that the hon. Minister has stated that we have an EEZ. Sir, this should be

protected because we have signed an agreement in the United Nations. In addition to 12 nautical miles, we have a continental shelf. This is so in the Bay of Bengal where the catch of fish is very, very ample. We have seen big fishing ships coming even from Singapore. These ships come in the vicinity of India. I would like whether know the Government will approach the United Nations to see to it that we have exclusive fishing rights in area because it is our economic zone in the Bay of Bengal. I would like to know from the hon. Minister whether he will take an initiative to see that the Government ventures in this fields. Sir, the hon. Minister has. spoken about dissemination of information to the fishing trawlers and boats. You have satellites. But, there is no communication link from land with trawlers in the sea. Sir, when the Murari Committee went on a tour to the western coastal area, I also happened to go with this Committee to that area. The main problem which the fishermen told us was that whatever information is given on land that cannot be disseminated to people in the sea. I would to know whether the Government start proper communication system or a radio system with a relevant frequency band exclusively for the fishermen... so that they need not go for expensive wireless and other systems and on plain radio they can pick up signals. I wanted to know whether this will the Government be ddne by because is not happening. Sir, whatever information is there with the Government department concerned, it is only shared with those multinational houses who have their boats in the deep-seas. I wanted to know from the hon. Minister whether this information will be given to the poorest i of the poor fishermen. I wanted to know whether this will be made available to them, and that is possible if you have a small transistor or radio. I also wanted to know from the hon. Minister whether the Ministry will make investment to have a

special radio band exclusively for the fishermen and in the vernacular language. If it is in Maharashtra, it should be in Marathi or if it is in Gujarat, it should be in Gujarati, and likewise. I wanted to' know whether that assurance will be given by the hon. Minister because, at the moment, this information is cornered by certain multinational industrial houses who have ventures in the deep-sea fishing. I want a response from the hon. Minister on this.. Sir, I am not against the reort given by the Murari Committee which protects the interests of the traditional fishermen up to 10 or 12 nautical miles. I wanted to know from the hon. Minister whether he will open our seas for international fishing. Otherwise, I think, we are going to be the losers. We have almost 200 miles of E.E.Z., but we do not have the equipment and we do not have the machinery to go and mine in that area. So, I wanted to know whether the Government will stick to the given policy. We were a very few Members of Parliament there, and it was basically dominated by the fishermen community who had their own interest. The hon. Minister may let us know whether the Government will review this policy. Beyond a limit, the traditional fishermen cannot fish. 1 wanted to know whether the Government will throw it open for the international fishing trade. Thank you.

श्री मोहम्मद सलीम ( पश्चिम बंगाल ) : उपसभाध्यक्ष जी, मंत्री जी ने जो जवाब दिया हाफ-एन-आवर डिसक्शन का, मैं उसी के ऊपर कुछ सवालात पूछूंगा। एक तो यह है कि मोरारी कमेटी के रिपोर्ट के बारे में इन्होंने कहा कि डिमाकेंशन का जो मामला है, कोस्टल एरिया में डेप्थ और डिस्टेंस के बारे में कुछ एनोमलीज़ हैं। मुझे नहीं लगता है कि कनफ्यूज़न हे या कंट्राडिक्टरी हैं। उन्होंने कहा कि कंट्राडिक्टरी हैं। दर असल समुद्र के कोस्टल एरियाज़ में वेस्टर्न कोस्ट में और ईस्टर्न कोस्ट में आप एक ही क्राइटेरियन इस्तेमाल नहीं कर सकते हैं। क्योंकि ईस्टर्न कोस्ट में डेथ एक किस्म की हैं। उस्तेम की हैं। इसलिए डेप्थ और डिस्टेंस को

ज्युडिशियसली देखना पड़ेगा कि कहां क्या एप्रोप्रियेट हैं, मिनिमम हैं। इस तरह से रिक्मेंडेशन में हैं। मैं समझता हूं रिपोर्ट को आप ठीक से देख लें। आपको ऐसा नहीं बोलना चाहिये कि जो रिपोर्ट प्लेस हुई हैं, उसमें कंट्राडिक्टरी रिक्मेंडेशंस है। इसलिए मैं भी सफाई दे दूं, मैं खुद भी मैम्बर था इस एक्सपर्ट कमेटीआन डीप सी फिशिंग में though I am not an expert.

SHR1 SOMPAL: I have the recommendations with me.

श्री मोहम्मद सलाम : सेकेंडली, रिक्मेंडेंशन हैं. बहुत सी बातें हैं लेकिन मुझे अफसोस हो रहा हैं कि हकमत तो बदलती रहती है लेकिन नज़रिया नहीं बदलता है। राम नायक जी आज मंत्री हैं, वे भी उसमें मैम्बर थे। हम लोगों ने ट्रेडिशनल फिशरमैन के लिए फाइट किया था। 1995 में जो सरकार के मंत्री कह रहे थे आज के मंत्री भी वहीं कह रहे हैं, इंपलीकेशंस हैं, परसेंटेज है, यह है, वह है। यह सब बहाना हैं, मैं साफ साफ कह राहा हं। लिमिटेशन हैं। एक बात मंत्री जी ने कहा कि जो ज्वाइंट वेंचर डीप सी फिशिंग के थे और जो फारेन वेस्सल चल रहे थे, उनको फेज़ आऊट करना था। अभी मंत्री महोदय ने कहा कि बहुत कम हैं, 19-19 हैं। लेकिन मैं पूछता हूं कि रिक्मेंडेशंस में यह कहा गया था कि कैसे फ़ेज आऊट होंगे और तारीख क्या थी, मंत्री महोदय कब तक करेंगे। यह तमाम जो फारेन वेस्सल हैं, ज्वाइंट वेंचर हैं, तारीख दी हुई थी सरकार ने कि फेज़ आऊट करेंगे। मैं यदि बात इसलिए कह रहा हूं क्योंकि आज मंत्री जी ने कहा उससे हमें डर और अंदेशा लग रहा है कि किसी न किसी बहाने से यह मामला रह जाएगा और रिक्मेंडेशन लागू नहीं होगी। इसलिए डेट आप बताएं कि सरकार क्या करने जा रही है, उस तारीख के मृताबिक ऑफ फेज़ आउट करेंगे या नहीं, इसका केंट्रेगरीकली आंसर होना चाहिये। दूसरा सवाल यह है कि मंत्री महोदय ने एक बात और कहीं। हमारे दूसरे साथी इसको प्रोएक्टिव और रियेक्टिव के मामले में ले गए कि पाकिस्तान मल्टीनेशनल कम्पनीज़ को ले कर आता हैं, फिशिंग करता है। हमें भी कुछ नये तरीके से नज़रेसानी करना न.पड़ेंगा, यह मंत्री जी कहेंगे कि क्या करना है, सरकार क्या फैसला लेगी? लेकिन यही तो है कि हमारी रिट्रो-एक्टिव रिएक्टिव नेचर होती है। कौन क्या कर रहा है प्रो-एक्टिव भी कहते हैं। लेकिन मैं उसमें भी नहीं जा रहा हूं रिएक्टिव या प्रो-एक्टिव में। मैं कह रहा हं कि इस सवाल पर उन्होंने एक केन्द्रित बात कही है। एक तो vessels should be

there for surveillance." जो काम नेवी का है, जो काम कोस्टल गार्ड का है, जो काम हमारी डिफंस मिनिस्ट्री का है वह काम अगर हम वेसिल्स को दे देते हैं- मैं बाद में आऊंगा वेसिल्स के टाइप पर- वह तो ठीक हैं, मैं यह मानता हूं कि बेनीफिट आफ डाऊथ देकर कि हमारे वेसिल्स अगर वहां रहेंगे तो उनसे कम से कम रिपोर्ट मिल सकेगी। कि पोचिंग के लिए दूसरे लोग आ रहे हैं या इसलिए नहीं आ रहे हैं, लेकिन इस काम की जिम्मेदारी जो फिशिंग ट्रालर्स हैं या जो फिशिंग वेसिल्स हैं उनके हाथ में नहीं छोड़नी चाहिए।

दूसरी बात यह है कि वह जिन्हें ओन्ड वेसिल्स कह रहे हैं।

इसके साथ हमारी डिफेंस, हमारी सिक्योरिटी और

दूसरे बहुत-से मामले जुडे हुए हैं।

-क्योंकि मोररी कमेटी में यह बहस हो चुकी है कि जो फारेन वेसिल्स हैं,ज्वाइंट वेंचर्स में जो हैं, लीच्ड वेसिल्स जो हैं और जो इंडियन वेसिल्स हैं, इंडियन ओन्ड वेसिल्स हैं, इंडियन मैनुफैच्कर्ड वेसिल्स हैं उनमें आपका कानून फर्क नहीं करता हैं। जब फर्क नहीं करता है तो आप- मंत्री जी -सदन में यह कह रहे हैं कि देयर शुड बी अवर ओन वेसिल्स- डीप सी मे, ई0ई0जेड0 में ताकि फारेन वेसिल्स कोई न आएं, पोचिंग न हो। सिक्योरिटी का मामला हैं। तो यह ओन्ड वेसिल्स की डिफिनीशन क्या है- इंडियन ओन्ड, बाई इंडियन कंपनीज और फारेन वेसिल्स- लीज में ले करके हमारे देश की कोई कंपनी ला रही है या फारेन वेसिल्स नेशनल कंपनी जिसको हम लाइसेंस देंगे? यह बात नहीं होनी चाहिए। तो फिर वह और भी डेंजरस हो जाएगा। सर्विलेंस का काम अगर हम फारेन कंपनीज पर छोड देंगे। वे सर्विलेंस करेंगे डीप सी में हमारे इंटरेस्ट्स के लिए यह कभी नहीं को सकता।

तीसरा सवाल हैं। आज भी अंडमान-निकोबार में और हमारे दूसरे ई०ई० जेड० एरियाज हैं वहां थाई, सिंगापुर और दूसरे, यहां तक कि बंगलादेश, ईस्टर्न इलाके में और वेस्टर्न इलाके में दूसरे लोग आ करके पोचिंग करते हैं। हमारे पास अपरेटस नहीं हैं। एग्रीकल्चर मिनिस्ट्री के पास। दिक्कत यह है। मैं उनको दोष नहीं देता। एग्रीकल्चर मिनिस्ट्री तो नोडल मिनिस्ट्री है चूंकि पहले मछली पकड़ी जाती थी सिर्फण इनलैंड में, तालाब में निदयों में इसलिए यह एग्रीकल्चर का मामला हो गया। लेकिन अब जब डीप सी का मामला हैं, ई०ई०जेड० है तो इनकी ताकत के बाहर है कि डीप सी में क्या हो रहा है या क्या नहीं हो रहा हैं। तो पोचिंग

को रोकने का काम कोस्टल गार्ड्स का है। उसको और भी स्ट्रेग्थन करना है। यहां तक कि जो एकदम टेरीटोयिरियल वार्ट्स है वहां पर जो स्टेट पुलिस है उसको भी स्ट्रेग्थन करने की जरूरत है। तो मेरा मशवरा है कि जो 9 कोस्टल स्टेट्स हैं उनके जो प्रापो जल्स हैं टु स्ट्रुग्थन देयर ओन अपरेटस, उनके पास जीप्स हैं लेकिन स्पीड बोटस नहीं हैं- जो ऐसे बहुत से आपके पास रिक्मेंडेशंस आए हैं, सजेशंस आए हैं तो उनको स्ट्रेग्थन करने के लिए, सर्विलेंस को और भी स्ट्रेग्थन करने के लिए, पोचिंग को रोकने के लिए, बाकी के तमाम मामलों में आप हो या मिनिस्ट्री हो या डिफेंस मिनिस्ट्री हो, किस तरह से उनको स्ट्रेग्थन करेंगे यह हमे जरा बताएं।

चौथा मेरा सवाल ट्रेडीशनल फिशरमेन के बारे में हैं। मंत्री जीर का उस रोज का जवाब, हजस सवाल से यह हाफ उन आसवर डिसक्शन आया और आज का जवाब यह तसल्लीबख्श नहीं हैं और कंट्रीडिक्टरी हैं। उनका कहना है कि डीप सी में जो फारेन ओन वेसिल्स हैं, लीज्ड वेसिल्स हैं, या लाइसेंस्ड वेसिल्स हैं, ओनली वन परसेंट आफ द कैंच जो हैं वे फारेन वाले कर रहे हैं। मंत्री जी ने उस रोज के जवाब में यह कहा कि हमारा जो टोटल, कैंच बढ़ा है इसके लिए ये जो लीज्ड और लाइसेंस्ड वेसिल्स हैं इनका एक अनुदान है, एक रोल हैं। फिर आज वे कह रहे हैं और उस रोज भी कहा कि-

जब डीप सी फिशिंग पालिसी लायी गयी थी. लाइसेंस जब आप लाए थे, लीज जब दी थी, फारेन वेसिल्स जब हमारे मुल्क में आए तो अरग्युमेंट आपका यही थी कि हमारा जो फिशिंग कैच हैं, जो टोटल पोटेंशियल है वह चूंकि एक्सप्लाइट नहीं हो रही है इसलिए उसे एक्सप्लाइट करने के लिए हम दूसरों को और बुलाएंगे। आज 5-7 साल बाद यह कह रहे हैं कि ओनली वन परसेंट आफ द कैच उसके लिए हैं। तो इसका मतलब है कि टोटल गलत। आपको मानना पड़ेगा फिर हाउस में। आंकड़े, प्रोजेक्टेड फिगर्स किस तरह से हैं। आपका जो सर्वे हैं, गनर्वमेंट आफ इंडिया का सर्वे,चूंकि फारेनर्स को बुलाना है, मल्टी-नेशन्स को बुलाना है, इसिलिए प्रोजेक्टड फिगर्स दिखाए थे। मेरा सवाल सह होगा कि आपने उस वक्त प्रोजेक्टेड फिगर्स क्या दिखाए थे कि टोटल फिडिंग वेल्थ कि तनी है हमारे मुल्क मे और उसके अंदर कितना एक्सप्लाइट हो रहा हैं? आज 1998 में आप क्या कह रहे हैं कि इतनी फिशरीज वेल्थ डीप सी में हैं और उसका इतना परसेंट कामर्शियली एक्सप्लाइट हो रहा हैं।

थर्ड क्वेश्चन है कि सेगमेंट वाइज ट्रेडीशनल ...

? श्री सोमपाल : फोर्थ के बाद थर्ड कैसे आता हैं। पहले आपने कहा था फोर्थ।

श्री मोहम्मद सलीम : यह थर्ड का ए,बी,सी,डी, हैं। यह तो एक ही सवाल हैं। आप इसका ही जवाब दीजिए।

श्री सोमपाल : नहीं, आप इसको फिफ्थ कह दीजिए।

श्री मोहम्मद सलीम : ठीक है, यह प्वायंट जो फोरेन वैसल वाला मामला है वह तो मैं फिर मूल प्वायंट पर आऊंगा ही। चौथा यह है कि सेगमेंटवाइज़ ट्रेडीशनल बोट, मैकेनाइज्ड बोट, आपने कहा है अभी माटराइज्ड, सेमी मोटाराज्ड जो अभी हुआ हैं यह और उसके साथ ज्वाइंट वेंचर्स और बिग कंपनीज हैं, मल्टी नेशनल्ज़ हैं उनका सेगमेंटवाइज़ कैच कितना है, तो हमारे पास मामला क्लीयर हो जाएगा कि हम जो पालिसी बना रहे हैं वह किसके हित में बना रहे हैं। अब फिर मुल सवाल पर आइये, मेरा पांचवा सवाल यह है कि आपकी यह जो सबसिडी स्कीम्ज है दिक्कत यह है कि एकस्पोर्ट बढ़ाने के लिए हम सबसिडी दे रहे हैं, अभी जॉन एफ0 फर्नाडिस ने भी कहा, बहुत सा जो डाटा उनको देना है, उनको सबसिडी देना हैं और भी फैसिलिटीज़ देना हैं, क्योंकि हमें एक्सपोर्ट ब्ढाना हैं, यही तो हमारा मकसद था और कितना कंट्रीब्यूट हो रहा है उन लोगों से, जो आपके इन तमात स्कीम्ज से फैसिलिटीज़ ले रहे हैं। क्योंकि हमारी आशंका यह है आपने तो कह दिया सैटेलाइट सिस्टम है इनफमेंशन सिस्टम हम उसे लाग करेंगे लेकिन फायदा किसको मिलेगा, जो हमारे फिशरमैन हैं उनको नहीं मिलेगा, क्योंकि लॉजिस्टिक प्रॉब्लम हैं। मैं उनका यह मामला तो रिपीट नहीं करता हं। यह रेडियो वाला जो सजेशन है यह बडा अच्छा हैं। इन्फमेंशन भी मिले और लो कास्ट हो। नहीं तो आप बालेंगे कंप्यूटराइज्ट सेटेलाइट तो वह सब फिर बड़ी कंपनीज़ ले लगी। आप जो 19 ट्रॉलर्स की बात कर रहे हैं, सिक्स्थ क्वश्चन यह है कि 19 ट्रॉलर्स की जो बात कर रहे हैं दो कैटेगरीज़ में owned by which company, who are the collaborators, who the promoters?

उससे यह पता चल जाएगा कि क्यों हम इसे बैन नहीं कर सकते। लाखों ट्रेडीशनल फिरशरमैन इफैक्टेड हो रहे हैं। अजीब बात हैं। मैं कोस्टल स्टेट से आता हूं, केरल एक कोस्टल स्टेट हैं, गोआ एक कोस्टल स्टेट हैं। जब ये स्कीम्ज बनीं तो आपकी सरकार नहीं थी। आप भी उस समय हमारे बाजू में थे और तब देखा जाएगा बिग

पोलिटीशियंस, द फोर्मर चीफ्स ऑफ कोस्टल गॉर्डज़, बिग आफिसर्स, ब्यूरोक्रेट्स और मल्टी नेशनल को ही कोलैबोरेशंस आप बोल रहे हैं। दरअसल यह कोलैबोरेशन भी नहीं हैं, Indian ancher sitting ' in Delhi, sitting in

Bangnknc...(Inrerruptions)... I do not want to blame the serving people, but still if you say so... तो मैं इसलिए फोर्मर बोल रहा हूं, वे लोग और फारेन कंपपपनीज हमारे ट्रेडीशनल फिशरमैन को फिशिंग करने का हक नहीं मिल रहा हैं। मछली मारी जा रही हैं। उसके बारे में नहीं हैं और सरकार की स्कीम यह है कि मल्टी नेशनल कंपनज़ उसको पार्टनरशिप नहीं बोला जाता हैं, एक इंडियन एंकर ढूंढकर निकाले हैं जिनका हाई कनैक्शंस हैं और उसके बाद फिशिंग कर रहे हैं उसके बाद आप यह कह रहे हैं कि हम इसे बैन नहीं करेंगे। इसलिए यह जो नैक्सस है इसे तोड़ना पड़ेगा। सरकार बदलती है लेकिन नैक्सेस वैसे ही रह जाता हैं।

सातवां सवाल, आपका यह जो मॉनिटरिंग का मामला है कोटल गार्ड्स कस मामला, तो दिक्कत यह होती है कि जब यह प्राब्लम होती है ट्रेडीशनल फिशरमैन मैकेनाइज्ड बोट सेमी मैकेनाइज्ड बोट और बड़े-बड़े तो हमारे देश की जो स्थिति है कि इनके क्योंकि हाईग् कनैंवशंस हैं वे छोटे वाले एग्रीव्ड हैं। वे एजीटेटेड क्यों हो रहे हैं इसलिए हो रह हैं कि जब उसे नहीं मिलता है तो बगावत करते हैं, लड़ने की कोशिश करते हैं। तो नेचुरली जो सरकारी प्रशासन हैं उसके जो मदद है वह नीचे वाले लोगों के पास नहीं पहुंचती और लागू करने वाले वही लोग हैं। इसलिएए आपकी यह मॉनिटरिंग और सर्विलेंस सिस्टम में इंटरफीयरेंस क्या होगी, जो एग्रीकल्बर मिनिस्ट्री हैं वह इस बारे में आप जरा अपने नज़िरए को बतायेंगें?

मैं अपनी बात कों ज्यादा लंबी न करके आपसे यह पूछना चाहता हूं कि मोरारी कमेटी को रिपोर्ट के बारे में इस सरकार का क्या नज़रिया हैं? आप उसे इन टोटो लागू करना चाहते हैं या नहीं, यह आप सदन को बताएं?

شری محمدسلیم: مغربی بنگال الله بات معربی بنگال الله میکش جی منتری جی نے جوجواب

<sup>†[]</sup>Transilteration in Arabic Script

دیا باف این آور ڈسکشن کا میں اسے کے اویرکے سوال یوچھونگا ایک تویہ سے کہ مراری کمیٹی کے بارے میں انہوں نرکہاکہ ڈیمارکیشن کا جومعاملہ بے کوسٹل ایریا میں، ڈیتھ اورڈسٹنس کے بارے میں کچھ اناملیزہیں'مجھے نہیں لگتا ہے کہ کنفیوزن سے یا کنٹراڈکٹری سے۔انھوں نے کہا کہ کنٹراڈکٹری ہے۔دراصل سمندر کے کوسٹل ایریازمیں ویسٹرن کوسٹ میں اورایسٹرن کوسٹ میں آپ ایک ہی کرائیٹیریااستعمال نہیں کر سکتے ہیں کیونکہ ایسٹرن کورٹ میں ڈیٹھ ایک قسم کی ہے اورویسٹرن کوسٹ میں دوسرے قسم کی بے۔اسلئے ڈییتھ اورڈسٹنس کوجوڈیشنل دیکھنا یڑے گاکہ کہاں کیا اوپروپری ایٹ ہے، منی مم سے اسطرح سے رکمنڈیشن میں سے میں سمجھتا ہوں رپورٹ کوآپ ٹھیک سے دیکھ لیں۔ آیکو ایسا نہیں بولنا چاہئے کہ جورپورٹ پلیس ہوئی سے اسمیں کنٹرا ڈکٹری رکمندیشنس ہیں۔اسلئے میں بھی صفائی دے دوں میں خودہهی ممبرتها اس ایکسیرٹ کمیٹی آن ڈیپ سی فشنگ میں: }

though I am not an expert.

SHRI SOMPAL: I have the recommendations with me.

{شرى محمدسليم:

سیکنڈلی، ریکمنڈیشنس ہیں، ہت سی باتیں ہیں لیکن محھے افسوس ہورہا ہے کہ حکومت توبدلتی رہتی ہے لیکن نظریہ نہیں بدلتا ہے۔ رام نائک جی آج منتری ہیں وہ بھی اسمیں ممبر تھے ہم لوگوں نے ٹریڈیشنل فشرمین کے لئے فائٹ کیاتھا۔1995میں جاکرسکار کے منتری کہ رہے تھے آج کے منتری بھی وہی کہ رہے ہیں امیلی کیشنس ہیں پرسنٹیج ہیں'یہ سے وہ سے'یہ سب ہانا سے'میں صاف صاف کہ رہا ہوں لیٹیشن ہیں ایک بات منتری جی نے کہاکہ جو جوائنٹ وینچر ڈیپ سی فشنگ اورجوفارن ویسل چل رہے تھے ان کو فےزآؤٹ کرناتھا۔ابھی منتری مہودے نے کہا کہ بہت کم ہے،19-19ہیں ایکن میں یوجہتا ہوں کہ ریکمنڈیشن میں یہ کہاگیا تھاکہ کسے فیزآؤٹ ہوگئے اورتاریخ کیاتھی، منتری مہودے کب تک کریں گے،یہ تمام جوفارن ویسل ہیں جوائنٹ وینچر ہیں تاریخ دی ہوئی تھی سرکار نے کہ فیزآؤٹ کریں گے میں یہ بات اس لئے کہہ رہا ہوں کیونکہ آج منتری جی نے کہا اس سے ہمیں ڈراوراندیشہ لگ رہا سے کہ کسی نہ کسی بہانے سے یہ معاملہ رہ جا ئرگا

<sup>†[ ]</sup>Transilteration in Arabic Script

ہیں۔۔۔میں بعدمیں آؤنگا ویسلس کے ٹائپ
پر۔۔۔وہ توٹھیک ہے میں یہ مانتا ہوں ابینی فٹ آف
ڈاؤٹ دیکر کہ ہمارے ویسلس اگروہاں رہیں گے توان
سے کم سے کم رپورٹ مل سکے گی کہ پوچنگ کے لئے
دوسرے لوگ آرہے ہیں یا اسلئے نہیں آرہے
ہیں الیکن اس کام کی ذمہ داری جوفشنگ ٹرامرس ہیں
یا جوفسنگ ویسلس ہیں ان کے ہاتھ میں نہیں
چھوڑنا چاہئے۔اسکے ساتھ ہماری سیکیورٹی
اوردوسرے بہت سے معاملہ جڑے ہوئے ہیں۔

دوسری بات یہ ہے کہ وہ جنہیں اونڈویسلس کہ رہے ہیں کیونک مراری کمیٹی میں یہ بعث ہوچکی ہے کہ جوفارن ویسلس ہیں جوائنٹ وینچرس میں جوہیں الیزڈویسلس جوہیں اورجوانڈین ویسلس ہیں انڈین مینوفیکچر ڈویسلس ہیں ان میں آپ کا قانون فرق نہیں کرتا ہے جب فرق نہیں کرتا ہے توآپ۔۔۔منتری جی۔۔۔سدن میں یہ کہ رہے ہیں کہ ویئرشڈ بی آورآن ویسلس ۔۔۔ڈی۔پی۔سی۔میں ای۔ای۔زیڈ میں تاکہ فارن ویلس کوئی نہ آئیں 'پوچنگ نہ ہوں 'سیکیورٹی کا معاملہ ہے 'تویہ اونڈویسلس کی ڈیفییمنیشن کیا میانڈین اونڈایئ انڈین کمپنیز اورفارن ویسلس۔۔لیز

اورریکمنڈیشنس لاگونہیں ہونگی۔اسی لئے ڈیٹ آپ بتائیں کہ سرکار کیا کرنے جارہی ہے۔اس تاریخ کے مطابق آپ فیز آؤٹ کریں گے یا نہیں،اسکاکٹیگری کلی آنسر ہونا چاہئے۔ دوسرا سوال یہ ہے کہ منتری مہودے نے ایک بات اورکہی۔ہمارے دوسرے ساتھی اس کوپروایکٹیواورری ایکٹیو کے معاملے میں لے گئے کہ کوپروایکٹیواورری ایکٹیو کے معاملے میں لے گئے کہ کرتا ہے،ہمیں بھی کچھ نئے طریقے سے نظرثانی کرنا پٹے،ہمیں بھی کچھ نئے طریقے سے نظرثانی کرنا پٹے،ہمیں بھی کچھ نئے کرکیاکرنا ہے،سرکارکیا فیصلہ لے گئے،کلیکن بھی تو ہے کہ ہماری رٹروایکٹیو فیصلہ لے گئے،کلیکن بھی تو ہے کہ ہماری رٹروایکٹیو بیروایکٹیوبھی کہتے ہیں،لیکن میں اسمیں بھی نہیں پروایکٹیوبھی کہتے ہیں،لیکن میں اسمیں بھی نہیں کہ درہاہوں کہ اس سوال پرانھوں نے ایک کیندر بات کہی ہے۔

جوکام نیوی کا ہے،جوکام کوسٹل گارڈکا ہے،جوکام ہماری ڈفینس منسٹری کا ہے وہ کام اگرہم ویسلس کودیدیتے

<sup>&</sup>quot;our own vessels should be there for iurveillance"

<sup>† [] [</sup>Transilteration in Arabic Script

کے باہر ہے '؟؟؟؟؟کیا ہورہا ہے یاکیاکہی ہورہا ہے۔ توپوچنگ کوروکنے کاکام کوسٹل گارڈ کا ہے 'اسکواور بھی اسٹرینتھن کرنا ہے 'یہاں تک کے ایک دم میری پھوریل واٹر ہے وہاں پوجواسٹیٹ پولیس ہے اسکو بھی اسٹرینگھن کرنے کی ضرورت ہے۔ تومیرا مشورہ ہے کہ جو 4کوسٹل اسٹیٹ ہیں انکے جوپرویوزس ہیں تھواسٹرینگھن ویئر آن آپریٹس انکے پاس جیپس ہیں الیکن اسپیڈ بھس نہیں ہیں 'جوایسے بہت سے آپ کے پاس زیکمنڈیشنس آئے ہیں 'مشورے آئے ہیں توانکواسٹرینگھن کرنے کے لئے 'سرویانس کواور بھی اسٹرینگھن کرنے کے لئے 'سرویانس کواور بھی کے لئے 'باق کے تمام معاملوں میں آپ ہوں ہوں منسٹری ہو اگو نے ہمیں ذرا بتائیں۔

چوتھا میراسوال ٹریڈیشنل فیشر مین کے بارے میں ہے منتری جی کا اس روزکا جواب جس سوال سے یہ باف این آورڈسکشن آیا اور آج کا سوال یہ تسلی بخش نہیں ہے اور اکنٹراڈکٹری ہے۔ان کا کہنا ہے کہ ڈیپ سی میں جوفار اونڈویسلس ہیں الائنڈویسلس ہیں وہی

میں لے کر ہمارے دیش کی کوئی کمپنی لاہری ہے یا فارن ویسلس کمیٹی نیشنل کمپنی جس کوہم لائسنس دیں گے ؟یہ بات نہیں ہونی چاہئے تو پھروہ اور بھی ڈینجرس ہوجائے گا۔ سرویلنس کا کام اگرفارن کمپنیز پرچھوڑدیں گے ،وہ سرویلنس کریں گے ڈیپ سی میں ہمارے انٹرسٹ کے لئے یہ کبھی نہیں ہوسکتا۔

تیسرا سوال بے آج بھی انڈومان نکوبارمیں اورہمارے دوسرے جوای۔ای۔زیڈ۔ایریازیس وہاں تک کے بنگلہ جھائی'سنگاپور'اوردوسرے یہاں تک کے بنگلہ دیش'ایسٹرن علاقہ میں اورویسٹرن علاقہ میں دوسرے لوگ آگر پوچنگ کرتے ہیں'ہمارے پاس آپریٹس نہیں ہیں'ایگری کلچر منسٹری کے پاس'دقت یہ ہے'میں انکودوش نہیں دیتا' ایگرےکلچرمنسٹری تو منسٹری ہے۔ ایگرےکلچرمنسٹری تو منسٹری ہے۔ میں'ندیوں میں'اسلئے یہ ایگری کلچر کا معاملہ ہوگیا۔لیکن اب جب ڈیپ سی کا معاملہ ہے۔ ای۔زیڈ ہے توایگری کلچر منسٹری کودوش دینے ای۔ای۔زیڈ ہے توایگری کلچر منسٹری کودوش دینے سے کوئی فائدہ نہیں ہے۔وہ انکی طاقت

فیگرس دکھائے تھے 'میرا سوال یہ ہوگا کہ آپ نے اس وقت پروجیکٹڈ فیگرس کیا دکھائے تھے کتھوٹل فشنگ ویلتھ کتنی ہے ہمارے ملک میں اوراسکے اندر کتنا ایسے لائٹ ہورہا ہے۔ آج 1998میں آپ کیا کہ رہے ہیں کہ اتنی فشریزویلتھ ڈیپ سی ہیں اوراسکا اتنا پرمٹ کمرشیلی ایشیلائٹ ہورہا ہے۔

تهرد کوئشچن ہے کہ کیا سگمنٹ واٹرٹریڈیشنل ۔۔۔۔

شری سول پال: فورتھ کے بعدتھردُکیسے آتا بے 'پہلے آینے کہاتھا فورتھ۔

شری محمدسلیم: یہ تهرڈ کا اے۔ بی۔ سی۔ ڈی۔ ہے۔ یہ توایک ہی سوال ہے 'آپ اسکا ہی جواب دیجئے۔

شری سول پال: نمیں آپ اس کوففتہ کہہ دیجئے۔

شری محمدسلیم: ٹھیک ہے یہ پوائنٹ جوفارن ویسل والامعاملہ ہے وہ توپھرموؤل پوائنٹ پرپھرآؤں گا ہی۔ چوتھا یہ ہے کہ سیگمنٹ وائزٹریڈیشنل بوٹ، میگےنائزڈبوٹ، آپ نے کہا ہے ابھی موٹرائڈ سےمی موٹرائزڈ جوابھی ہوا ہے وہ اوراسکے ساتھ جوائنٹ وینحیس اوربگ کمیینزیں، ملٹی نیشنلز

ون پرسنٹ آف دی لیچ جو ہے وہ فارن والے کرر ہے ہے۔ منتری جی نے اس روز کے جواب میں یہ کہا کہ ہمارا جوہوٹل کیچ بڑھا ہے اسکے لئے یہ جو لے نرڈااور لاسنسڈہیں انکا ایک انودان ہے ایک رول ہے۔ پہرآج وہ کہہ رہے ہیں اوراس روز بھی کہہ رہے تھے کہ:

there should be our own vessels.

جب ڈیپ سی فسنگ پالیسی لائی گئی تھی، لائسنس جب آپ لاتے تھے، لینز جب دی تھی، فارن ویسلس جب ہمارے ملک میں آئے توآرگیومنٹ آپکا یہی تھاکہ ہمارا جوفشنگ کیچ ہے وہ چونکہ ایکسپلائٹ نہیں ہورہی ہے اس لئے اسے ایکسپلائٹ کرنے کے لئے ہم دوسروں کواوربلائیں گے۔ آج 5- 7سال بعدیہ کہ رہے ہیں کہ اونکی ون پرسنٹ آف دی کیچ اسکے لئے ہے۔ تواسکا مطلب ہے کہ تھوٹل غلط۔ آپکو ماننا پڑے گا پھرہاؤس میں۔ آنکڑے، پروجیکٹیڈ فیگرس کسطرح سے ہیں۔ آپکا جوسروے ہے گورنمنٹ آف انڈیا کا سروے۔ چونک فارنرس کوبلانا ہے، ملٹی نیشنلس کوبلانا ہے، اسلئے پروجیکٹیڈ

<sup>†[]</sup>Transilteration in Arabic Script

ہیں،ان کا سیگمنٹ وائزکیچ کتنا ہے

توہمارے یاس معاملہ کلیئر ہوجائےگا کہ ہم

ر سے ہیں دوکٹیگریزمیں19-19،

own by which company, who are the collaborators, who are the promoters?

س سے یہ پتہ چل جائے گاکہ کیوں ہم ا سے بین نہیں کرسکتے۔ لاکھوں ٹریڈیشنل فشرمین افیکٹیوہور ہے ہیں، عجیب بات ہے، میں کوسٹل اسٹیٹ سے آتا ہوں، کیرل ایک کوسٹل اسٹیٹ ہے۔ جب یہ اسکمے زبنیں توآپ کی سرکار نہیں تھی۔ آپ بھی اس وقت ہمارے بازومیں تھے اور تب دیکھا جائے گا بنا پولیٹیشنس فارمر چیف آف کوسٹل گارڈس بگ آفیرس بیوروکریٹس اورملٹی نیشنل کوہی کولیبوریشن ہی نہیں ہے، انڈین اینکرسنگ ان کولوہوریشن ہی نہیں ہے، انڈین اینکرسنگ ان دہلی، سنگ ان بنگور۔۔۔ مداخلت ۔۔۔}

I do not want to blame the serving people, but still if you say so...

تومیں اس لئے فور مربول رہا ہوں 'یہ لوگ اورفارن کمپنیزہمارے ٹریڈیشنل فشرمین کوفسنگ کرنے کا حق نہیں مل رہا ہے۔مچھلی ماری جارہی ہے۔اسکے بارے میں نہیں ہے،اورسرکارکی اسکے یہ ہے

جویالیسی بنار سے ہیں وہ کس کے ہت میں بنار سے ہیں،دقت یہ سے کہ ایکسیورٹ بڑھانے کے لئے ہم سبسڈی دے رہے ہیں ابھی جان۔ایف۔فرنانڈیس نے بھی کہا ہے 'بہت سا جوڈاٹاانکو دینا ہے ' انکو سبسڈی دینا ہے اور بھی سہولتیں دینا ہے کیونکہ ہمیں ایکسیورٹ بڑھانا ہے،یہی توہمارا مقصدتها اورکتنالکٹری بیوٹ بورہا سے ان لوگوں سے جوآپ کے ان تمام اسکیموں سے سہولتیں لے رہے ہیں۔کیونکہ ہماری آشنکہ یہ ہے کہ آپ نے توکہ دیاکہ سیٹلائٹ سسٹم ہے انفارمیشن سسٹم ہم ا سے لاگوکریں گے الیکن فائدہ کس کوملے گا بمارے فشرمین ہیں انکونہیں ملےگا کیو نکر لاجک پرابلم سے۔میں انکا معاملہ تورییٹ نہیں کرتابوں۔ یہ ریڈیووالا جوسجسٹن بے یہ بڑا اچھا بے۔انفارمیشن بھی ملے اورلوکاسٹ ہو،نہیں توآپ بولیں گے کمپیوٹرائزڈ سےٹلائزڈتووہ سب پھربڑی کمینیز لے لیں گی۔آپ جوواٹرالرس کی بات کر ہے

ہیں، چھٹاسوال یہ ہے کہ 19ٹرالرس کی جوہات کر

<sup>†[]</sup>Transilteration in Arabic Script

کہ ملٹی نیشنل کمپنیز اس کوپارٹنر شب نہیں بولاجاتا ہے۔ایک انڈین اینکرڈھونڈ کرنکا لے ہیں جسکا ہائی کنیکشن ہے اوراس کے بعدفشنگ کر ہے ہیں اس کے بعدآپ یہ کہہ رہے ہیں کہ ہم اسے بین نہیں کریں گے۔اسلئے یہ جونیکس ہے اسے توڑنا پڑےگا۔سرکاربدلتی ہے لیکن نیکس ویسے ہی رہ جاتا ہے۔

ساتواں سوال آپکا یہ جوما نے ٹرنگ کا معاملہ ہے، کوسٹل گارڈس کا معاملہ ہے، تودقت یہ ہوتی ہے کہ جب یہ پرابلم ہوری ہے ٹریڈیشنل فشرمین میککائزڈبوٹ اوربڑے میککائزڈبوٹ، سےمی میککائزڈبوٹ اوربڑے بڑے۔۔۔توہمارے دیش کی جواستھی ہے کہ ان کوکیوں بائی کنیکشنس ہیں وہ چھوٹے والے ایگریوڈہیں۔وہ ایجےٹیڈکیوں ہور ہے ہیں، کہ جب اسے کرتے ہیں۔ تو نےچورلی جوسرکاری پرشاسن ہے اسکی کرتے ہیں۔ تو نےچورلی جوسرکاری پرشاسن ہے اسکی جومدد ہے وہ نیچے والے لوگوں کے پاس نہیں چہنچتی اور لاگو کرنے والے وہی لوگ ہیں۔ اس لئے آپکی یہ نانے ٹرنگ اور سرویلنس سسٹم میں انٹرفیئرنس کیا یہ نانے ٹرنگ اور سرویلنس سسٹم میں انٹرفیئرنس کیا ہوگی، جوایگری کلچر منسٹری ہے وہ اس بارے میں آپ ذرا اپنے نظریہ کوبتائیں گے؟میں اپنی بات کوزیادہ لمی نکرکے

آپ سے پوچھنا چاہتا ہوں کہ مراری کمیٹی کی رپورٹ کے بارے میں اس سرکارکاکیا نظریہ ہے؟آپ ا سے انتہ ہولاگوکرنا چاہتے ہیں یا نہیں یہ آپ سدن کوبتائیں۔ ختم شد }

SHRI S. VIDUTHALAI VIRUMBI: Mr. Vice-Chairman, Sir, I feeJ that this should have been taken up as a Short-Duration-Discussion. So many subjects are there. Now, we have to confine ourselves only to the profession of fishermen, not the welfare of fishermen. Suppose if we take that issue also it will take more time.

7 00 P M

Three professions are age-old professions in India. Fishing is the third. The thiee professions are: agricuiture, handloom weaving and fishing. These are age-old professions. All their three professions are under a great stress and strain, for different reasons. As far as fishing is concerned, the position is different and it varies from State to State. I will come to the question of welfare later. I would first point out as to what are the problems which the fishermen of Tamil Nadu are confronted with.

Till the beginning of the 70's, the fishermen of Tamil Nadu did not face any problems. But after 1974, for the last twenty-five yean, they are suffering like anything. This is because of not only the reasons mentioned by my colleagues here. I do not want to mention those reasons which have already been mentioned by my colleagues. I would leave out those tilings. Only whatever is pertinent to Tamil-Nadu, I would say.

Sir, on 26th June, 1974, the Government of India entered into an agreement with the Government of Sri Tanka, to determine the boundary

<sup>†[]</sup>Transilteration in Arabic Script

Beteen India and sri Lanka, between the Adam Brldge and the Pallr Straits. This was in 1974. Under that agreement, the fishing rights, drying of their nets by the Indian fishermen and the travel of pilgrims were assured. Unrestricted access to Kachchatheevu was. ensured under that agreement. It was mentioned in that agreement that the vessels of India and Sri Lanks would enjoy, in each other's waters, such rights as they had enjoyed before, for centuries together. This was the thrust of the 1974 agreement.

409 Half-an-hour

Then, Sir, in 1976, the popular Government run by the DMK Party was dismissed. After the DMK Government was dismissed, in 1976 the Government of India had a second agreement, to determine the boundary in the Gulf of Mannar. This agreement was reached between the Government of India and the Government of Sri Lank on 23rd March, 1976. It was signed by the then Foreign Secretary, Mr.' Kewal Singh, on behalf of India, and Shri W. Jayasinghe, the Defence and Foreign Secretary of Sri Lanka.

What did this agreement say? Whatever rights were being enjoyed by the Tamil Nadu fishermen even after the 1974 agreement, whatever rights were being enjoyed by the Tamil Nadu fishermen for centuries together, were abrogated. This agreement said: 'The Indian fishing vessels and fishermen community shall not engage in fishing in the historical waters, territorial waters and the Exclusive Economic Zone of Sir Lanka; nor shall the fishing vessels and fishermen of Sri Lanka engage in fishing in the historical waters, territorial waters and the Exclusive Economic Zone of India, without the express permisssion of in Lanxa or India, as the case may be.' When this agreement was reached, there was no popular Government in Tamil Nadu. Under President's rule, this was done. As a result of this Jour fishermen are unable to go for fighing a right which they had enjoyed for centuries together.

I would like to point out here the kind of suffering being undergone by the Tamil Nadu fishermen. Between 1990 and 1998, there have been 123 incidents where our fishermen have been attacked by the Sri Lankan Navy. The number of boats attacked has been 229. Out of these 229 boats, 28 boats were sunk. In these attacks by the Sri Lankan Navy, 59 fishermen died. The number of injured has been 194.. Incidents — 123. Boats attacked — 229. Boats sunk — 28. Fishermen died — 59. Fishermen injured — 194. These are official figures which I am giving. Then, Sir, whenever there are attacks against the Indian fishermen...

SHRI O.S. MANIAN (Tamil Nadu) A number of fishermen were arrested also.

SHRI S. VIDUTHALAI VIRUMBI: They are arrested also. Suppose they go into their territorial waters, they are arrested and harassed. They are taken to Sri Lanka, harassed and tortured.

Whenever an attack took place, it was immediately informed to the Government of India. What the Government used to inform the State Government is that it has taken up the matter with Sri Lanka and that it will see that it will not be repeated again. From 1990 to 1998, assurance after assurance has been given by the Government of India that it would not happen again. Even though several assurances were given by the Government of India, it has not stopped. 'We fear that it would not stop.

Our Prime Minister is now in Sri Lanka. He is going to talk on the Kashmir issue "with the Prime Minister of Pakistan. I hope he would have spoken about Indian Tamil Fishermen with the Prime Minister of Sri Lanka. If he has not done so, the hon. Minister should inform the Prime Minister that before he leaves. Srj Lanka, he should take to this matter with the Prime Minister of Sri Lanka and see that it does not happen again. One or two minutes more, Sir

As far as the welfare is concerned, 4,000 houses have been constructed, and shelters have been provided during the last two years in Tamil Nadu. A subsidy has been given for motorised boats. The disesel subsidy has been increased. We expect co-operation from the Centnil Government to further this help to 'fishermen.

We have enjoyed traditional fishing rights in those waters around Kachcliaihccvu. Our pilgrims have enjoyed the right to go and worship God in Kacluli;ithccvu. All these things naturally have been *de facto* banned. Therefore, I request the hon. Minister through you. Sir,...

SHRI N. THALAVAI SUNDRAM (Tamil Nadu) Sir, he knows it very well because his leader is the Chief Minister there. He knows the problem. When our Madam was there, we had clearly, instructed all the Coast Guard people.

Now, my point is that if these people are accusing the previous Government, I would like to intervene.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): No, no, he is not accusing it

SHRI S. VIDUTHALAI VIRUMBI: I am not accusing it. He has unnecessarily intervened. I am not accusing any Government. What I said is that when smugglers were coming or....

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Please conclude.

SHRI S. VIDUTHALAI VIRUMBI: ....I or any militants were coming ....{Interruptions}

THE VICE-CHAIRMAN (SHR SANATAN BISI): Please conclude.

SHRI S. VIDUTHALAI VIRUMBI: Sir, I do not want to reply to that because it is an unnecessary question. An unwarranted question has been raised.

SHRI N. THALAVAI SUNDARAM: Not unwarranted.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Mr. Sundaram, you were not here. You have not heard what he has said.

SHRI S. VIDUTHALAI VIRUMBI: In 1990, because ....

THE VICE-CHAIRMAN (SHRI SANATAN BISI): He was not there. You make your own points.

SHRI S. VIDUTHALAI VIRUMBI: If you expunge that from the proceedings, I will not reply to that. If you are going to retain that, I will have to reply to that.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): No, no, expunction. I have told him that he was not here and that he has not heard what you have said.

SHRI S. VIDUTHALAI VIRUMBI: Sir, in 1990, the former Chief Minister has given a reply to a journalist that the DMK had failed to extend help to the LTTE people in 1980. She has said that twice ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Why are you going into that? [Interruptions]

SHRI RAMACHANDRA KHUNTIA (Orissa): Sir, I have a point of order. ...(Interruptions)

SHRI SOMPAL: Mr. Virumbi, if you can yield please........... (Interruptions)

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Wait, wait. Please sit down. There is a point of order. Mr. Minister, there is a point of order. What is your point of order, Mr. Khuntia?

SHRI RAMACHANDRA KHUNTIA: Sir, this is a Half-an-Hour Discussion. The Chairman was kind enough to allow us, those of us who are signatories to it, to ask questions. I think another half an hour is there.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Yes, another half an hour is there. So, we should stick to the time.

Mr. Virumbi, do you want to ask questions? ... (Interruptions) ....

SHRI SOMPAL: Sir, I think this matter pertain to the domain of international relations, external affairs. Being related to fisheries, this matter may have some implications. I may not be able to respond to it. This has to be raised in a separate manner. I think I will not be able to provide any authentic answer off hand. ".. (Interruptions) ...

THE VICE-CHAIRMAN (SHRI SAN AT AN BISI): You speak on welfare.

SHRI S. VIDUTHALAI VIRUMBI: I hope the hon. Minister will intimate the Minister concerned to take up this matter. The Minister should take up the matter, what I told him, through you. He must give an assurance at least to that extent. The request that I make in this august House is ....

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Kindly put your questions on the welfare of the fishermen.

SHRI S. VIDUTHALAI VIRUMBI: Sir, I want an assurance from the Government of India that the attacks that have taken place will not be repeated. That is the assurance that I want.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Please go through the questions No. 1, 2, 3, 4, ...

SHRI S. VIDUTHALAI VIRUMBI: If this assurance is given, we can solve other problems.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): This discussion is on the welfare of the fishermen...

SHRI S. VIDUTHALAI VIRUMBI: Sir, fishermen are suffering because of the atrocities committed by the Sri Lankan Navy. We want an assurance that such type of attacks will not be repeated.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): You see the discussion is completely different from what you are submitting.

SHRI S. VIDUTHALAI VIRUMBI: Sir, this is the only assurance I expect from the Government.

THE VICE-CHAIRMAN (SHRI SANATAN BISI): Have you got anything else to say on the welfare of the fishermen?

SHRI S. VIDUTHALAI VIRUMBI: Sir, I do not want to go into the question of welfare, because I have already taken much time. But, Sir, if the hon. Minister says It is not within his Department, I would feel that he has also washed off his hands and the attacks will go on.

SHRI O. RAJAGOPiAL (Madhya Pradesh) Sir, this is a matter which affects the life of seven million people mostly living in the coastal areas. I do not want to go into the details and the figures that have been mentioned, but the fact remains that the bulk of these people are traditional fishermen. There are three types of fishermen: (1) traditional fishing shipowners; (2) mechanised boat owners and (3) the deep-sea fishermen. All the progress that has been achieved, as has been mentioned in the figures, goes to the benefit of the higher category of people, those who are engaged either in the deep-sea fishing or those having mechanised boats. Sir, it is a fact that the traditional fishermen, who form a bulk of them, do not get the benefit. I think the figures mentioned by the hon. Minister will have to be checked, probably because the amount of catch that is being made by the ships in the deep-sea fishing, probably is not accounted for in the whole figure, because they do the fishing, process it and then export it from the sea itself. It is not brought to the mainland. The figure about this catch is not available here.

Sir, I have some interaction with these fishermen. I know how their position has gone from bad to worse. Therefore, the main question is regarding the implementation of the Murari Commission's Report. The hon. Minister wants to pursue the policy of phasing out big ships instead

of banning. I think this policy requires reconsideration, because unless it is effectively banned, as has been recommended by the Murari Conunission, it will not benefit the traditional fishermen, who are getting less and less catch. This situation has to be corrected.

So far as Kerala is concerned, there is an additional problem created by the C.Z.R. (Coastal Zone Regulation). It is in operation in Kerala with 800 kilometres length and also covers about 44 rivers with so many lagoons. If you say that within a distance of about one and a half kilometres ve shall not build up anything and all that, these regulations will be working adversely to the interests of the fishermen, to whom it was actually intended to give protection. A special consideration should be given to a State like Kerala, where there are peculiar problems and where there is a high density of population including fishermen. In regard to the welfare of the Hshermen, I would like to say that though these fishermen are living by the side of the sea, they are facing the problem of availability of drinking water. A Special Scheme should be drawn up for their drinking water. Secondly, they do not have medical facilities. adequate Special arrangement should be provided for their treatment. Thirdly, they do not have adequate educational facilities. This also needs to be provided. A special effort is needed to provide them these facilities.

Sir, the hon. Minister was saying that there are surveillance regulations in the sea. It is not adequate. I would urge upon the Minister to consider strengthening the surveillance machinery.

The Minister was saying that unless we allowed bigger vessels for fishing, this cannot be effectively done. This argument is not correct. The survelliance should not be handed over t6 those private ship owners. It is the re^wnsibili-ty of the Central Government as well as the State Government. It should not be left to the multinationals and big ship owners. Thank you very much.

श्री राजूभाई ए० परमार (गुजरात): महोदय, हमारे गुजरात के 350 से भी ज्यादा फिशरमैन आज भी पाकिस्तानी की कस्टडी में जेलों में बंद हैं। उसमें ज्यादातर माइनर बच्चे भी हैं, मैं आपके माध्यम से माननीय मंत्री महोदय से जानना चासहूंगा कि इन फिशरमैन को छुड़ाने के लिए उनके मंत्रालय की तरफ से कुछ कार्रवाई की जाएगी या नहीं?

दूसरे, ज्यादातर यह लोग पाकिस्तान की बासउन्ड्री क्रौस करके जाने की वजह उनको अरेस्ट किया जाता हैं और कस्टडी में रखा जाता हैं। मैं आपके माध्यम से माननीय मंत्री महोदय से पूछना चाहूंगा कि यह अरेस्ट रोकने के लिए समुद्र में लाईट एनड वायस इंडीकेटर जैसा कुछ रखने की क्या कोइंग् कार्रवाई की जाएगी जिसकी वजह से हमारे फिशरमैन पाकिस्तान की बाउन्ड्री क्रौस कर नहीं सकें?

SHRI SOMPAL: Mr. Vice-Chairman, Sir. Mr. Niraikulathan has raised the issue of welfare schemes which the Government are implementing for the benefit of the fishermen. There are several schemes. I would like to mention some of the programmes. One, motorisation of the traditional craft which is being provided to the traditional fishermen. About 35,000 of them are already there, which I have mentioned in my initial statement. Then there is a scheme for reimburse\* ment of Central Excise duty on HSD oil. This is supplied to mechanised fishing vessels below 20 metres length. Then, enforcement of Marine Fishing Regulation Act and introduction of artificial reefs are being done. There are sea farming projects. Then we have Central sector schemes for fishery harbours at major ports. Then, there is a Centrally sponsored scheme for development of minor fishing harbours. There are fish landing centres. There are six major fish harbours. About 45 minor fishing harbours and 153 fish landing centres have been sanctioned so far. In the Central sector schemes, there is a project for post-harvest technology and marketing in regard to fisheries. Lastly in the Central sector there is a scheme for training in fishery operations through the Central Institute of Fisheries Nautical and Engineering Training.

So far, under this scheme some sac-tions have been given for motorisation of about 32,500 traditional craft, including about 19, 300 against the target of 14,000 during the Eighth Five Year Plan. The Central share of subsidy of Rs. 1,177 lakhs at the rate of Rs. 6,000 per IBM and Rs. 5,000 per OBM has been released under the scheme so far. An equivalent amount of subsidy has been provided by the State Government also.

The reimbursement of Central Excise duty on HSD oil supplied to mechanised fishing vessels below 20 metres length has been made. This scheme has been under implementation from 1991 onwards in order to provide some relief to small mechanised fishing craft owners and operators towards the operational cost of these craft. A sum of Rs. 40 crores has been released. Under this scheme 80 per cent of Central share of reimbursement cost, including Rs. 29 crores during the Eighth Five Year Plan has been released. About 15,000 to 18,000 fishing vessels per annum have benefited under this scheme. Then, enforcement of the Marine Fishing Regulation Act is being done. We are setting up artificial reefs. Under this scheme, a sum of Rs. 25.06 crores has been released towards 100 per cent capital cost of 26 patrol boats to all maritime States.

The hon. Member, Shri Md. Salim suggested that the Marine Fisheries Regulation Act should be implemented more effectively. We are doing that. These patrol boats would be deployed for surveillance in our territorial waters in order to sufeguard interests of traditional fishermen and to conserve fishery resources.

In this respect, I would like to state tiiat there is no question of abdicating the responsibility of surveillance and policing. So far as the reinforcing and strengthening of the Union territory and State forces and enhancing their capability to have more effective surveillance are concerned, the Government surely is for this

and mere is a need to do that. Besides, about 60 artificial reefs were also sanctioned under the scheme and these artificial reefs would help in replenishment of the coastal fishery resources.

On the Central ban on fueling by deep-sea fishing vessels, as I have already said, this is put every year and Kerala has always been requesting for that. Only this year the delay occurred because of the legal tangle, because of the case which is pending in the Bombay High Court. If I come to the chronology of events in issuing the Central ban order for 1998, the letter dated 4th June, 1998 was received from the Government of Kerala in the Ministry on 5th June, 1998. In view of a petition pending before the High Court at Mumbai on monsoon ban in Maharashtra, the matter was referred to the Ministry of Law and Justice on 11th June for their legal opinion. The file was received back from the Ministry of Law and Justice on 19th June, 1998 and since there was some clarification needed in the Law Ministry's advice, the file was again referred back on 25th June, 1998 to the Law Ministry. The Law Ministry's clarification was received in our Ministry on 1st July, 1998 and the same was submitted for orders of the Competent Authority on the same day, that is, Ist July. And on 15th July, we put the ban. Tlierefore, some delay has taken place. But from next year onwards, we feel that whenever a State asks for, we will do it. AH the States are not asking for it. But Kerala has always been doing

So far as enhancing the capacity of modern fishing fleet in India is concerned—that is, motorised vessels—there has been a marked increase in all the categories of fishing craft in recent years. The traditional fishing fleet now numbers 1,91,207 which includes 35,000 motorised vessels which I have already informed the House about. The mechanised fleet is estimated to be about 47,000 and this is the major component which catches 65 per cent of the total catch of 29 lakh tonnes out of the 39 lakh tonnes which is

the assessed potential. And they are all essentially Indian. There is no vessel in this in a joint, venture or a foreign category. This fast pace of increase in fishing fleet has been a matter of concern in all quarters and therefore, to preclude any chance of over-exploitation and buildir.g up of over-capacity fishing fleet, the Gdvernment constituted a national level Review Committee in the Department of AniiQal Husbandry and Dairy to make an overall assessment of the existing fishing fl<!et vis-a-vis the potential and the recommended future deployment of different categories of fishing vessels below 20 metre overall length in territorial waters. And as already indicated, we are feeling the need for deploying an intermediate range of vessels of around 15 metres length which can go into the intermediate zone which, in our perception, is still unexploited to quite an extent. Since the production from coastal waters up to 50 metres is close to the estimated harvest-able potential, the Committee has recom-meded a freeze in the traditional and mechanised fishing fleet also at the existing level. However, considering the resource potential and the present level of production in the EEZ beyond the 50metrc length zone, the Committee has recommended an additional 700 number of "resource specific" vessels. That is to be underlined. "Resource specific" means that there are certain fish stock which are available on the surface which are at shallow depth and then medium range depth and then the bottom of the sea. These resources are identified according to the strata in the depth. So, this is to be 'resource specific'. Resource specific vessels have to be deployed. And these intermediate range of 15-20 metre overall length are to be introduced in the phased manner according to the resources available and the developed craft which are under development at the Institute of Fisheries Research Technology. These vessels include trawlers and gi! aeljKijm-long liners.

Mr. John Fernandes himself has besn on the Morari Committee and he iias

already tried to emphasise the need for rethinking in the wake of globalisation, and in view of the information which we have received about Pakistan's entering into an agreement and having 200 vessels, I would like to bring to the notice of the hon. House one additional fact, that under the International Sea Convention, all the sovereign states have got to establish their catch capacity. And unless we establish that, the other states can butt in, and there is an apprehension that landlocked states like Afghanistan, and other countries may ask for access to this zone and, therefore, in view of this, surely I agree with his perception that there is a need to have rethinking.

So far as Mr. Salim's statement is concerned—he is in the habit of using poetical expressions and I know his capacity in using words so well and in chiding the Government-^when he says that Government change but the attitude does't-it is not so. I have initially said that there is need for a change in the attitude, and in view of this new information, we have got to evolve a new policy which has been in shambles. This I have said earlier, and I again repeat my remark. So, there is no question of complacence or remaining oblivious to the situation. We are seized of the matter and we have got to have a new [)olicy which will allow us to protect the interests of traditional fishermen who do not go beyond 12 nautical miles. About the intermediate range of vessels with better capacity, including the gadgets, which Mr. Fernandes has also talked about, as I have already informed you, the BL apparatus-may be available.

So far as giving information to the traditional fishermen is concerned, I would repeat that: "whatever information we are getting through the satellite channel is being monitored by 279 landing centres on two days of a week and this is being given to all the traditional fishermen and the machnished boats which go beyond 12 nautical miles." So, it is not that it is not available. But even then,

you want that this should be available continuously and there should be a chain of communication so that it can be available to the fishermen while they are fishing. Yes, there is a need for doing that, and keeping this objective in view, I have said that BL apparatus may be of use and we can seek other devices as well as means to do that. But there is really an imperative need to go in for such a communication system.

SHRI JOHN F. FERNANDES: Will you yield, Mr. Minister?

SHRI SOMPAL: Yes.

SHRI JOHN F. FERNANDES: We went and interacted with the fishing community in Maharashtra and Porbander. They go, of course, for almost seven days and then they return with a catch and they are totally cut off from the land, as to what is happening there. And your communication system, which you have stated, will cost about Rs. 75,00(K-, and I don't think these people will be in a position to obtain it even if you give them some subsidy. So, the cheapest thing you can give them is the radio frequency. You don't have to invest more in the infrastructure. It is already there with Doordarshan.

SHRI MD. SALIM: They have an additional capacity.

SHRI JOHN F. FERNANDES: You have to add only one more frequency to the microwave tower.

SHRI SOMPAL: I have already said, and I have accepted the suggestion in this regard, that there can be some means of communication. In this age of well developed communication system these things can be worked out, but immediately I may not be able to say that this is the thing; surely it has got to be looked into.

Your suggestion, that we should act as a catalyst in bringing the States together in evolving a policy and avoiding the inter-State conflicts, is, of course, a good suggestion and the Central Government will surely look into that.

Then you were indicating the problem of tenancy and ownership laws. This is essentially a State subject and the Central GovcxnmcM....(Interruptions)... Just a minute. ...(^Interruptions)...

SHRI JOHN F. FERNANDES: Are you going to have an aquaculture authoritry? Are you going to give it power?

SHRI SOMPAL: The aquaculture authority would monitor the intensity and number according to the assessed carrying capacity of the zone, but they cannot venture into the land deals and revenue matters. That is essentially a State subject and the States have to tackle it. We can depend on the States. They are responsible. They are always under the audit of the people and, therefore, the Governments change.

SHRI O.S. MANIAN: We want some regulations.

SHRI SOMPAL: That is what I am saying. We will have a mandate to regulate the aquaculture according to the carrying capacity of various places. Mr. Fernandes has rightly said that there is an apprehension that foreign ships are going to come to our waters in the exclusive economic zone as well as in the high seas and in the continental shelf. Therefore, Ave are thinking of having a new policy of allowing our own ships. Mr. Md. Salim wants to know who the owners of the

ships are. When I say "our own ships" it means the ships which are owned by the Indians either by way of lease or by way of complete ownership. This will be the first priority, leaving room for others. Surveillance will be improved. Even in the case of environment and forests fencing efforts by Government have not succeeded anywhere in the world. Wherever private citizens and private enterprises own the things the surveillance has improved. The Government machinery including the Coast Guard cannot have so many ships which can make a complete line-up. If there are people who can report the incidents immediately they can report them. So, it is not that we are

abdicating that role. We will continue to have it. Firstly, the catch will improve and the economic benefit will accrue to the nation. Secondly, the surveillance will improve because the vessels will report themselves these things to the authority concerned. This is my idea. I think you will agree with me.

मोहम्मद सलीम साहब ने कहा है कि अभी आप समीक्षा कर रहे हैं। तो एक तरफ आप कह रहे हैं कि नीति की समीक्षा नहीं करते और दूसरी तरफ कह रहे हैं कि समीक्ष कर रहे हैं समीक्षा तो नीति की होनी चाहिए, सदा होनी चाहिए। अगर लगता है कि कोई चीज छोड़नी है तो छोड़नी चाहिए, नई एडाप्ट करनी है तो नई करनी चाहिए। पुरानी को ज्यादा सामर्थ्य देनी हैं या उसको ज्यादास सुदृढ़ करना हैं तो उसकी आवश्यकता हैं, कुछ कमजोर करना है तो वह प्राथमिकताएं परिवर्तित होती रहती हैं। एक तरुफ कार्य हुकूमत बदलती हैं पर नजरिया नहीं बदलता, दूसरी तरफ आप आरोप लगा रहे है कि समीक्षा कर रहे हैं। समीक्षा तो करनी ही चाहिए।

अंडमान निकोबार आदि से विदेशी जहाजों के आने की बात आपने कही, वह माननीया जासँन फर्नाडिस साहब ने भी कही थी। उसका मैं पहले ही जवाब दे चुका हं। राज्यों की पंलिस क्षमता बढाने की बात कही, उसकी आवश्यकता है। मैंने आपकी बात को पहले ही माना हैं। परम्परागत मछुआरों की बात और जो 47 हजार... जहां मैंने यह कहा है। जो उस दिन मैंने उत्तर दिया था और आज के उत्तर में हमने कहा है कि जो परम्परागत मछआरें हैं वह 12 नौटिकल माइल्स से ज्यादा दूरी पर गहन सिन्धु में मतस्य आखेट के लिए नहीं जा सकते। उस क्षेत्र में जाने के लिए जो गहरा समुन्द्र हैं उसमें आखेट के लिए जो जाते हैं वहां उसके लिए यांत्रिकृत नावों की जरूरत हैं। इन नौकाओं के कारण हमारा फिश कैच बढ़ा हैं, यह मैंने कहा था और आज भी वही बात कह रहा हं। उनका 65 प्रतिशत अंश इसमें है ओर 34 प्रतिशत परम्परागत मछुआरों को जो केवल 12 नौटिकल मील तक जाते हैं।

बडें-बड़े जहाज किनके पास हैं जहां तक उनकी सूची का सवाल हैं। मेरे पास इसकी सूची उपलब्ध हैं ज्वाइंट बैंच वाली भी और लीज वाली भी। मैं इनके नाम पढ़ देता हूं।...

उपसभाध्यक्ष ( श्री सनातन बिसी ) : नहीं, इसमें टाइम लगेगा। आप उसको ले कर दीजिए। श्री मोहम्मद सलीम : पढ़ देने दीजिए, उसमें केवल 19 शिप हैं।

उपसभाध्यक्ष ( श्री सनातन बिसी ) : लिस्ट को ले कर सकते हैं। आप ले कर दीजिए।

SHRI SOMPAL: As directed by the Chair, I lay it on the Table of the House.

परन्तु मैं यह जरूर कहना चाहूंगा मोहम्मद सलीम साहब से की इस विषय में माननीय सदस्यों को भी पंनर्विचार करना चाहिए। इसमें परस्पर हितों के टकराव की बात हैं। एक तरफ हम परम्परागत मछुआरों का वह क्षेत्र सुरक्षित रखना चाहते हैं और उनकी यह मांग सदा से रही है कि अगर गहरे समुन्द्र में फिशिंग नहीं होगा तो शायद वह मछली यहां आ जासएगी। परन्तु अभी भी उनको पर्याप्त मिल रही हैं, उसमें कोई कमी नहीं हैं, उसमें कहीं किसी किस्म की कमी नहीं दिखती हैं। उनको पकड़ने के लिए इसकी आवश्यकता पड़ती हैं। अगर उसके इंटरमीडिएट रेंज के बाहर हैं, अगर हम उसको खुला छोड़ देंगे तो दूसरों का पकड़ना तो शायद स्वीकार हो जाए तो यह बात विचारणीय हैं। जैसा इसको सदन करे, सरकार तो सहमति से चलने वाली हैं।...

श्री मोहम्मद सलीम: आप एक रिव्यू कमेटी बना दीजिए।

श्री सोमपाल: रिव्यु कमेटी तो बहुत बन चुकी हैं जिस चीज को टालना हो तो उसके लिए रिव्यु कमेटी बैठा दीजिए। कमेटी हमने बैठाई हैं जिसके बारे में मैंने पहले ही कहा है और जिसका मैंने अभी संदर्भ भी आपको दिया है।

Shri Virumbi talked about an agreement between Sri Lanka and the Government of India. As I have stated earlier, this matter belong; lo the Ministry of

<sup>†[ ]</sup>Transilteration in Arabic Script

External Affairs. I will find out what the current problem is.

Sbii O. Rajagopal raised an issue of traditiQi^al fishermen not being benefited. I think the reply which I have given should be adequate to satisfy the hon. Member. Then he expressed a doubt — that may not be misplaced—that there are certain vessels which do not bring the catch to the mainland and they take it away. We have to find it out. If it has happened, it should be stopped.

As Shri Rajagopal said, the Murari Q)mmittee report has to be reconsidered. We are already doing it.

So far as coastal zone regulation is concerned, I have already stated all the dimensions of the problem. There has been a demand that the coastal zone regulation should not be enforced stringently. I had picked up a tiff with the Chief Minister of Kerala when I was on a visit. He was also trying to do that. This matter has to be settled in consultation with the Ministry of Environment. But we cannot be obivious to the environmental concerns. That is our prime concern because sustainability of these reserves depends on the conservation and preservation of fisheries wealth.

So far as welfare of fishermen, provision of drinking water, education and other things are concerned—Shri Ragha-van and other hon. Members raised these issues—the State Governments are expected to come out with schemes. If they come out with feasible schemes, the Central Government would not be found lacking in assisting them.

Shri O. Itajagopal and Shri Salim said. "We are handing over everything to MNCs." I have never said that we are handing over anything to MNCs or any foreigner\*. At no stage we have uid lo. Rather I have been categorically denying it and there is no intention to do it. At Ibast in our regime there has never been an attempt to do lo.

So far as phasing out is concerned, I may say that the Murari Committee report has not given any cut-off date. Both of you were Members of that Committee. If you have any information, I would like to be enlightened on that. But the vessels presently operating under the lease arrangement would be phased out by the end of 2000. The permit of 19 vessels which are presently operating under the joint venture could be terminated only on violation of terms and conditions which I have already stated. If it is to be done individually, it will have to be done in consultation with the Law Ministry otherwise, they can run the vessels till they physically phase them out. The span is estimated to be around 10 to 12 years. I think I have covered all the points.

SHRI JOHN F. FERNANDES: Shri Parmar raised a point about harassment to Indian fishermen.

श्री सोमपाल: इस संबंध में मुझे विदेश मंत्रालय से बात करनी पड़ेगी। यह महत्वपूर्ण बात हैं। विदेश मंत्रालय के जिन प्रश्नों का आज मैंने लोक सभा में उत्तर दिया, उनके संदर्भ में मैंने यह पढ़ा जरूर है कि हाल ही में पाकिस्तान के साथ कुछ बात हुई थी जिसमें से कुछ हमारी नावें जो उन्होंने गिरफ्तार की थी और जो हमने उनकी नावें गिरफ्तार कर थी,आपस में उनकी अदला- बदली हुई हैं। कुछ मछ।आरों को उन्होंने छोड़ा है और कुछ को हमने छोड़ा हैं। परन्तु यदि कुछ और है तो निश्चित रूप से इस संबंध में पाकिस्तान से बात की जानी चाहिए। आपकी बात को मैं प्रधान मंत्री जी और विदेश मंत्रालय तक अवश्य पहंचाने की कोशिश करूंगा।

SHRI RAJUBHAI A. PARMAR: What about light indicators?

SHRI SOMPAL: This is one thing on which I am not in a position to toy anything. I think there is a need for demarcating such things so that they do not stray into other areas and they do not run the hazard of being arrested by the alien Government.

## HALF-AN-HOUR DISCUSSION

On points arising of answer to Staned Question No. 325 given on 9th July, 199.8 regarding frequent losses due to natural calatnitiei